

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a) No. The Railway Board, as at present constituted, comprises, apart from the Financial Commissioner for Railways, of four other Members each of whom is separately in charge of matters relating to Staff, Civil Engineering, Transportation and Mechanical Engineering. The Member, Traffic is the functional Member in the Railway Board dealing with all problems connected with transportation and commercial matters. The Railway Board is assisted, in matters of transport economics by an Economic Cell headed by a senior officer from Indian Economic Service, academically equipped for the purpose.

(b) In the new type of wagons put on the Road the tare to pay load ratios have been improved and this is constantly under the purview of the Research Designs & Standards Organisation.

Manufacturing of light weight Aluminium Coaches

4051. SHRI JYOTIRMOY BOSU: Will the Minister of RAILWAYS be pleased to state whether there is any plan for harnessing available air power in a running train and for manufacturing of very light weight aluminium coaches for lower consumption of energy and traction of greater pay load?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): There is no plan for harnessing air power in a running train. The development of light weight aluminium coaches for lower consumption of energy is included in the Railways' Corporate Plan and this is under examination by Research Designs & Standards Organisation.

Trade Mark of Bharat Refineries

4052. SHRI R. K. MHALGI: Will the Minister of PETROLEUM AND CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that the Government have received a representation in the month of April, 1977 requesting that the Trade Mark of Bharat Refineries should be in Devnagari script and not in English;

(b) what action have Government taken in regard to the request; and

(c) if not, when it shall be taken?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) Yes, Sir. A copy of the representation has also been received by M/s. Bharat Refineries Limited.

(b) and (c). Bharat Refineries Limited have invited from professional advertising agencies designs for Trade Mark both in Roman as well as Devnagari script. A final decision will be taken after the designs are received.

बम्बई हाई में प्लेटफार्म का निर्माण

4053. श्री मनीराम बागड़ी : क्या पेट्रोलियम तथा रसायन और उर्बरक मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या तेल तथा प्राकृतिक गैस आयोग का विचार बम्बई हाई में 13 करोड़ रूपए की लागत वाले 'घुप' प्लेटफार्म के निर्माण के लिए एक जापानी स्टील मैन्युफैक्चरिंग कम्पनी को आदेश देने का है ;

(ख) क्या यह कम्पनी समुद्र तटीय निर्माण कार्य क्षेत्र में बिल्कुल नई है और उस एक आदेश को पूरा करने में भी कठिनाई महसूस कर रही है जो इसे एक अन्य कम्पनी से प्राप्त हुआ था ;

(ग) क्या तेल तथा प्राकृतिक गैस आयोग के कुछ अधिकारियों ने जापानी कम्पनी को यह आदेश देने में विशेषज्ञों की सलाह की उपेक्षा की है; और

(घ) यदि हां, तो इसके क्या कारण हैं ?

पेट्रोलियम, रसायन और उर्बरक मंत्री (श्री हेमवती नन्दन बहुगुणा) : (क) तेल तथा प्राकृतिक गैस आयोग ने 13.7 मिलियन डॉलर, 12.25 करोड़ रुपये के समतुल्य अनुमानित मूल्य पर "एक" प्लेटफार्म के रूप में पदनामित एक पवित्र प्लेटफार्म के

नेर्माण, उसकी प्रति-स्थापना और उसके कार्य प्रारम्भ करने के लिए निम्न स्टील कार्पोरेशन को एक चार्जर देने से सम्बन्धित प्रस्ताव भेजा था। सरकार द्वारा इस प्रस्ताव का अनुमोदन कर दिया गया है।

- (ख) जी, नहीं।
 (ग) जी, नहीं।
 (घ) प्रश्न नहीं उठता।

18-26 hrs.

PAPERS LAID ON THE TABLE

PAPERS UNDER COMPANIES ACT

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): I beg to lay on the Table:

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—

- (i) (a) Review by the Government on the working of the Pyrites, Phosphates and Chemicals Limited, Dehri-on-Sone (Bihar), for the year 1975-76.
 (b) Annual Report of the Pyrites, Phosphates and Chemicals, Limited, Dehri-on-Sone (Bihar), for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT—732/77].
 (ii)(a) Review by the Government on the working of the National Fertilizers Limited, New Delhi, for the year 1975-76.
 (b) Annual Report of the National Fertilizers Limited, New Delhi, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT—733/77].
 (2)(i) A copy of the Annual Report together with the Audited Accounts (Hindi and English versions) of the Oil and Natural Gas Commission for the year 1975-76 and of its subsidiary company Hydrocarbons India

Limited, New Delhi, for the year 1975, under sub-section (3) of section 23 read with sub-section (4) of section 22 of the Oil and Natural Gas Commission Act, 1959.

- (ii) Review (Hindi and English versions) by the Government on the above Reports. [Placed in Library. See No. LT—734/77].

NOTIFICATIONS UNDER COMPANIES ACT

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 642 of the Companies Act, 1956 :—

- (1) The Cost Accounting Records (Cement) Amendment Rules, 1977 published in Notification No. G.S.R. 772, in Gazette of India dated the 25th June, 1977.
 (2) The Cost Accounting Records (Caustic Soda) Amendment Rules, 1977 published in Notification No. G.S.R. 773 in Gazette of India dated the 25th June, 1977.
 (3) The Cost Accounting Records (Cycles) Amendment Rules, 1977 published in Notification No. G.S.R. 774 in Gazette of India dated the 25th June, 1977.
 (4) The Cost Accounting Records (Rubber Tyres and Tubes) Amendment Rules, 1977, published in Notification No. G.S.R. 775 in Gazette of India dated the 25th June, 1977.
 (5) The Cost Accounting Records (Tractors) Amendment Rules, 1977 Published in Notification No. G.S.R. 776 in Gazette of India dated the 25th June, 1977.
 (6) The Cost Accounting Records (Aluminium) Amendment Rules, 1977, published in Notification No. G.S.R. 777 in Gazette of India dated the 25th June, 1977.
 (7) The Cost Accounting Records (Automobile Batteries) Amendment Rules, 1977 published in Notification No. G.S.R. 778 in Gazette of India dated the 25th June, 1977.